C. B. (I) No. 212 Vol. XIII

COMMITTEE OF PRIVILEGES

(FIFTH LOK SABHA)

THIRTEENTH REPORT

[*Presented on the 18th December, 1974*]

LOK SABHA SECRETARIAT

NEW DELHI

December, 1974/Agrahayana, 1896 (Saka)

Price : 90 *Paise*

CONTENTS

		PAGE
1.	Personnel of the Committee of Privileges	(iii)
2.	Report	1
3.	Minutes of sittings of Committee	8
4.	Minutes of evidence	16
5.	Appendix	40

PERSONNEL OF THE COMMITTEE OF PRIVILEGES (1974-75)

Dr. Henry Austin—*Chairman*

MEMBERS

2. Shri Somnath Chatterjee
3. Shri M. C. Daga
4. Shri K. G. Deshmukh
*5. Shri Devinder Singh Garcha
6. Shri H. R. Gokhale
*7. Shri Popatlal M. Joshi
8. Shri Shyamnandan Mishra
9. Shri H. N. Mukerjee
10. Shri Chintamani Panigrahi
11. Shri K. Raghu Ramaiah
12. Shri B. R. Shukla
13. Shri Maddi Sudarsanam
14. Shri Atal Bihari Vajpayee
15. Shri G. Viswanathan

SECRETARIAT

Shri Y. Sahai—*Chief Legislative Committee Officer.*

Shri J. R. Kapur—*Senior Legislative Committee Officer.*

---

*Appointed with effect from 27th November, 1974, *vice* Sardar Buta Singh and Dr. Shankar Dayal Sharma resigned from the Committee of Privileges.

PERSONNEL OF THE COMMITTEE OF PRIVILEGES
(1973-74)

Dr. Henry Austin—*Chairman.*

MEMBERS

2. Shri Frank Anthony
3. Shri H. K. L. Bhagat
4. Shri Somnath Chatterjee
5. Shri Darbara Singh
6. Shri H. R. Gokhale
7. Shri Nihar Laskar
8. Shri B. P. Maurya
9. Shri H. N. Mukerjee
10. Shri K. Raghu Ramaiah
11. Shri Vasant Sathe
12. Dr. Shankar Dayal Sharma
13. Shri Maddi Sudarsanam
14. Shri R. P. Ulaganambi
15. Shri Atal Bihari Vajpayee

SECRETARIAT

Shri B. K. Mukherjee—*Deputy Secretary.*

Shri J. R. Kapur—*Under Secretary.*

THIRTEENTH REPORT OF THE COMMITTEE OF PRIVILEGES

(Fifth Lok Sabha)

I. Introduction and Procedure

I, the Chairman of the Committee of Privileges, having been authorised by the Committee to submit the Report on their behalf, present this their Thirteenth Report to the House on the question of privilege raised[1] by Shri R. R. Sharma, M.P., in the House and referred[2] to the Committee by the Speaker in the House on the 28th August, 1973, regarding the publication by the Hind Publishing House, Allahabad of 'The New Code of Criminal Procedure, 1973' before the Code of Criminal Procedure Bill, 1972 was passed by Lok Sabha.

2. The Committee held eight sittings. The relevant minutes of these sittings form part of the report and are appended thereto.

3. At the first sitting held on the 12th September, 1973, the Committee decided that the proprietor of the Hind Publishing House, Allahabad, be asked, in the first instance, to state what he had to say in the matter for consideration by the Committee.

4. At the second sitting held on the 30th October, 1973, the Committee perused the letter dated the 24th September, 1973, received from Shri Nurul Abdin, Proprietor, Hind Publishing House, Allahabad, and decided to examine him in person.

5. At the third sitting held on the 5th December, 1973, the Committee examined in person Shri Nurul Abdin.

6. At the fourth sitting held on the 19th December, 1973, the Committee pursued the letter dated the 6th December, 1973, from Shri Nurul Abdin tendering an unqualified and unconditional apology in the matter.

7. At the fifth, sixth and seventh sittings held on the 25th January, 13th March and 5th November, 1974, the Committee deliberated on the matted and arrieved at their conclusions.

8. At the eighth sitting held on the 11th Decembebr, 1974, the Committee considered their draft report and adopted it.

---

[1] L.S. Deb. dated 28th August, 1973, cc. 239—41.

[2] *Ibid.*

II. Facts of the Case

9. On the 28th August, 1973, Shri R. R. Sharma, M.P., raised[3] a question of privilege against the Hind Publishing House, Allahabad, relating to its publication entitled "The New Code of Criminal Procedure, 1973". While raising the question of privilege, Shri Sharma stated[4] *inter alia* as follows:—

> "The Code of Criminal Procedure (Amendment) Bill is still under consideration in Lok Sabha, but a publisher of Allahabad, namely, 'Hind Publishing House' has published this Bill as an Act. This is definitely a breach of the privilege of the House. This question may, therefore, be referred to the Committee of Privileges.
>
> Sir, the said publisher has very cleverly written therein 'As passed by Rajya Sabha'. He has termed it as an Act instead of a Bill and has written in bold letters that this booklet contains comparative tables. It has been sold in the whole of U.P.—in every district. My submission is that this question may be referred to the Committee of Privileges."

10. The Speaker, while referring the matter to the Committee of Privileges under Rule 227, observed[5] *inter alia* as follows:—

> "....I have seen this. The Code of Criminal Procedure, 1973, is not yet out of the Parliament, nor has it received the President's assent. And these people publish it in the form of a regular enactment called 'Code of Criminal Procedure, 1973' containing comparative tables relating to the sections of the old and the new Codes. They say that the improvement in this is that while there are 565 sections in the old Criminal Procedure Code, now there are only 485 in the newly enacted Criminal Procedure Code. 'Newly enacted Criminal Procedure Code'—I have marked this. In a small bracket they write, 'As passed by Rajya Sabha'. Now, there are no two opinions on it. At least for me there are not two opinions. All these are published under the authority of Parliament and still, when they are in a stage, when they are under consideration

---

[3]L.S. Deb. dt. 28.8.1973, cc. 239—41.

[4]. Original in Hindi.

[5]L.S. Deb. dt. 28.8.1973, cc. 239—41.

before this House, as coming from the Rajya Sabha, when someone publishes like this, I think it should go to the Privileges Committee....The only thing is, it is misleading the House and the public by saying 'newly enacted, 1973'. They have mentioned the date of the enforcement also, over which this House has not given any finding. We receive many suggestions from lawyers' associations, from the public organisations, and while the Bill is pending, by saying it as already enacted, it means they are creating an impression that it is already passed and they need not take any interest in it. Till the last stage, people have got the right to give you their suggestions, their opinions and advice and all that. If this goes out, then the people will be under the impression that it is already passed. So, I am sending it to the Privileges Committee."

11. On the title page[6] of the publication, it has been stated *inter alia* as follows:—

"THE NEW

CODE OF CRIMINAL PROCEDURE, 1973

CONTAINING

(Comparative Tables relating to Sections of Old and New Codes)

(*As passed by Rajya Sabha*)

Some of the important Changes:—While there were 565 Sections in the Old Criminal Procedure Code, 1898, now there are only 484 Sections in the newly enacted Criminial Procedure Code, 1973:".

12. On page 1 of the publication, the following foot-note has been given:

"NOTE

The Act is being reproduced as passed by Rajya Sabha".

13. The Code of Criminal Procedure Bill, 1972, as passed by Rajya Sabha, was laid on the Table of Lok Sabha on the 18th December, 1972. The motion for consideration of the Bill, as passed by

---

[6]*See* Appendix

Rajya Sabha, was moved in Lok Sabha by the Minister of State for Home Affairs (Shri Ram Niwas Mirdha) on the 9th May, 1973. The Bill was discussed in the Lok Sabha on the 9th and 10th May, 30th August and 1st and 3rd September, 1973. On the 3rd September, 1973, the House adopted a motion (moved by Shri Somnath Chatterjee) that the debate on the Bill be adjourned to the next Session of Lok Sabha.

III. Findings of the Committee

14. Shri Nurul Abdin, the Proprietor, Hind Publishing House, Allahabad, who was asked by a letter under the direction of the Committee to state what he had to say in the matter of the complaint against him, in his reply dated the 24th September, 1973, stated as follows:—

"(1) That the Bill (No. XLI of 1970 and published in the Government of India — Extra Ordinary Gazette dated the 10th December, 1970) was passed by Rajya Sabha on 13th December 1972 and the tentative date of its enforcement was announced as the '1st day of July, 1973'.

(2) Since the old Criminal Procedure Code was drastically being changed and because it was expected to come into force very early, the Legal Practitioners and Public Prosecutors were very keen to study the New Provisions and be prepared before it comes into force.

(3) That there are concrete cases in which such Bills passed by the Rajya Sabha were published in the past and sold in the market even when their final formal enactment was still under the consideration of Government.

(4) As regards the present Bill now under consideration of Government, it has been published by other Publishers such as M|s Panchayat Publications, Hyderabad (A.P.).

(5) In view of the great demand, we also published the Bill and clearly mentioned on page 1 below the head line 'as passed by Rajya Sabha' and took every precaution to avoid any confusion by explicitly mentioning on the title page the words 'being made' against items 6 and 9, 'being taken' against 7, 'being empowered' against item 8 and 'being enabled' against item 10 under head 'SOME OF THE IMPORTANT CHANGES'.

(6) Unfortunately, however, a printing mistake crept in on the title page where the word 'to be' was inadvertently omitted before the word 'enacted'. The mistake is regretted. It has since been rectified in other copies.

(7) I would, however, assure the Hon'ble House that the Bill was published like other publishers solely to meet the demand in the market and there was no other intention to give any impression that it was an Act for the following reasons:—

(a) That the word 'A Bill' is already printed on page 1 of our book under head 'NEW CODE OF CRIMINAL PROCEDURE, 1972'.

(b) Our customers are mainly the Legal Practitioners and Public Prosecutors who are well aware that no Bill can become an Act unless and until it receives the assent of the President.

(c) There was news in the Press and on the Radio that the Bill was still under consideration of Government so the public at large were never misled by our unfortunate omission.

(d) The No. of Act was not given as usual on the title page which would clearly indicate that it had not become an Act yet. The figure 1973 was given merely to show that it relates to the New Act to be introduced.

Thus the Bill was published in good faith to meet the public demand only as a business man and in academical interest only.

Notwithstanding all this, with due respect to the Hon'ble House and the Respected Committee, I beg to tender my unconditional and sincere apologies for any infringement made against the PRIVILEGE and beg pardon."

15. Shri Nurul Abdin, in his oral evidence before the Committee on the 5th December, 1973, stated that as there was a great demand in the market for the New Code of Criminal Procedure Bill, 1972, which was going to drastically change the existing Code of Criminal Procedure he decided to publish it as quickly as possible so that he could enter the market first and get some profit out of its sale. Shri Abdin added that out of 500 copies printed by him, about 400 copies had already been sold out. He admitted that at the time of

bringing out his publication, he was fully aware of the fact that the Code of Criminal Procedure Bill, 1972, as passed by Rajya Sabha, was still pending consideration by Lok Sabha, but he had not mentioned this fact any where in his book. When it was pointed out to Shri Abdin that by bringing out this publication and by trying to sell it as 'the Code of Criminal Procedure, 1973', he had tried to pass off as genuine a counterfeit material, Shri Abdin admitted that 'It is a mistake'. He also apologised to the Committee for the mistake.

16. After his oral evidence before the Committee, Shri Nurul Abdin also tendered a written apology in which he stated as follows:—

> "After my oral evidence before the Committee, I clearly realise that I committed a mistake in bringing out the publication in question, whose title page gives a misleading impression that the Criminal Procedure Code which had been passed by the Rajya Sabha, but was still under consideration of Lok Sabha, had been finally enacted by the Parliament. Sir, for this mistake, I tender my unqualified and unconditional apology to this hon'ble Committee and to the House. I hope, Sir, that my apology will be accepted and I will be purged of the breach of privilege of the House committed by me."

17. After careful consideration of the facts of the case and the evidence before the Committee, the Committee are of the view that the publication entitled "The New Code of Criminal Procedure, 1973", brought out by Shri Nurul Abdin, proprietor of the Hind publishing House, Allahabad, while the Code of Criminal Procedure Bill, 1972 was still under consideration of Lok Sabha, sought to create a misleading impression on the public mind that the aforesaid publication was the Code of Criminal Procedure as finally passed by Parliament and enacted with a view to make monetary gains by the sale of its copies. This amounted to misrepresentation of the proceedings and action of the House and, therefore, constituted a breach of privilege and contempt of the House.

18. However, in view of the unconditional and unqualified apology tendered to the Committee by Shri Nurul Abdin, the Committee feel that no further action need be taken by the House in the matter.

19. Since, however, the action of the Hind Publishing House, Allahabad, in bringing out a publication of this kind also involves

the offences of cheating the public and an infringment of the Copyright Act, 1957, the Committee would like the Government to examine the feasibility of initiating necessary legal proceedings against the publishers for those offences.

20. During the consideration of this matter by the Committee, it was brought to the notice of the Committee that similar publications had been brought out by two other publishers also, namely, (i) the Panchayat Publications, Near High Court Buildings, Hyderabad-500002-A.P.; and (ii) Arjun D. Kukreja—For Criminal Appeals Reporter Office, 392, W. K. Road, Meerut (U.P.). The Committee would like the Government to take similar action in respect of these two publishers also as is suggested in respect of the Hind Publishing House, Allahabad, in para 19 above.

IV. **Recommendation of the Committee**

21. The Committee recommend that no further action be taken by the House in the matter and it may be dropped so far as breach of privilege or contempt of the House is concerned.

22. As regards the question of initiating legal proceedings against the Publishers of "The New Code of Criminal Procedure, 1973" and similar other publications for offences of cheating and infringement of the Copyright Act, 1957, the Government may examine the matter separately.

NEW DELHI;

The 11th December, 1974.

HENRY AUSTIN,
Chairman
Committee of Privileges

MINUTES

I

First Sitting

New Delhi, Wednesday, the 12th September, 1973

The Committee sat from 16.00 to 17.15 hours.

PRESENT

Dr. Henry Austin—*Chairman*

MEMBERS

2. Shri H. K. L. Bhagat
3. Shri Somnath Chatterjee
4. Shri Darbara Singh
5. Shri H. R. Gokhale
6. Shri Nihar Laskar
7. Shri B. P. Maurya
8. Shri H. N. Mukerjee
9. Shri K. Raghuramaiah
10. Shri Vasant Sathe
11. Dr. Shankar Dayal Sharma
12. Shri Maddi Sudarsanam.

SECRETARIAT

Shri B. K. Mukerjee—*Deputy Secretary*

Shri J. R. Kapur—*Under Secretary*

* * * * *

6. The Committee then took up consideration of the question of privilege raised by Shri R. R. Sharma, M. P., against the Hind Publishing House, Allahabad, relating to its publication entitled "The New Code of Criminal Procedure, 1973". The Committee decided that the proprietor of the Hind Publishing House, Allahabad, be asked, in the first instance, to state what he might have to say in the matter, for consideration by the Committee.

The Committee then adjourned.

---

*Paras 2 to 5 relate to other cases and have accordingly been omitted.

II

New Delhi, Tuesday, the 30th October, 1973

The Committee sat from 15.00 to 17.10 hours.

PRESENT

Dr. Henry Austin—*Chairman*

MEMBERS

2. Shri H. K. L. Bhagat
3. Shri Somnath Chatterjee
4. Shri Darbara Singh
5. Shri Nihar Laskar
6. Shri B. P. Maurya
7. Shri H. N. Mukerjee
8. Shri K. Raghuramaiah
9. Dr. Shankar Dayal Sharma
10. Shri Maddi Sudarsanam
11. Shri Atal Bihari Vajpayee

SECRETARIAT

Shri B. K. Mukerjee—*Deputy Secretary*

* * * *

5. The Committee then took up further consideration of the question of privilege raised by Shri R. R. Sharma, M. P. against the "Hind Publishing House", Allahabad, relating to its publication entitled "The New Code of Criminal Procedure, 1973".

The Committee persued the letter dated the 24th September, 1973, received from Shri Nurul Abdin, Proprietor of the Hind Publishing House, Allahabad, containing his explanation and unconditional apology for any breach of privilege committed by him in the matter. The Committee decided that Shri Nurul Abdin be asked to appear before the Committee in person for oral examination.

6. The Committee also noted in this connection that according to two letters received from two individuals, two other publishers, namely, (i) "The Panchayat Publications, Near High Court Build-

---

Paras 2 to 4 relates to other cases and have accordingly been omitted.

ing, Hyderabad, Andhra Pradesh" and (ii) "Arjun D. Kukreja—for Criminal Appeals Reporter Office, 392, W.K. Road, Merrut", had also brought out similar publications on the new Code of Criminal Procedure. The Committee felt that these two cases could not be taken cognizance of by the Committee unless referred to them by the House or the Speaker. The Committee desired that these two cases might be brought to the notice of the Speaker, Lok Sabha.

III

New Delhi, Wednesday, the 5th December, 1973.

The Committee sat from 14.30 to 16.15 hours.

PRESENT

Shri Darbara Singh—*in the Chair*

MEMBERS

2. Shri H. K. L. Bhagat
3. Shri Somnath Chatterjee
4. Shri B. P. Maurya
5. Shri H. N. Mukerjee
6. Shri Vasant Sathe
7. Shri Atal Bihari Vajpayee

SECRETARIAT

Shri B. K. Mukerjee—*Deputy Secretary*

Shri J. R. Kapur—*Under Secretary*

WITNESS

Shri Nurul Abdin, *Proprietor, Hind Publishing House, Allahabad.*

2. In the absence of the Chairman, the Committee chose Shri Darbara Singh to act as Chairman.

* * * * *

5. The Committee then took up further consideration of the question of privilege raised by Shri R. R. Sharma, M. P., against the Hind Publishing House, Allahabad, relating to its publication entitled "The New Code of Criminal Procedure, 1973".

6. Shri Nurul Abdin, Proprietor, Hind Publishing House, Allahabad was called in and examined by the Committee on oath. (*Verbatim record was kept*).

---

*Paras 3 and 4 relate to other cases and have accordingly been omitted.

7. The acting Chairman informed the Committee that as decided by the Committee at their sitting held on the 30th October, 1973, the two letters, received from two individuals in regard to similar other publications brought out by two other publishers, namely, (i) The Panchayat Publications, Near High Court Buildings, Hyderabad-500002-A.P.; and (ii) Arjun D. Kukreja—For Criminal Appeals Reporter Office, 392, W.K. Road, Meerut, (U.P.), were placed before the Speaker, Lok Sabha. The Speaker had advised that if the Committee wished to take up those two cases also, the Chairman might move in the House for their reference to the Committee of Privileges.

The Committee decided that, in the first instance, the concerned publishers be asked to furnish copies of their respective publications for perusal of the Committee.

The Committee then adjourned.

IV

New Delhi, Wednesday, the 19th December, 1973.

The Committee sat from 16.00 to 16.50 hours.

PRESENT

Dr. Henry Austin—*Chairman*

MEMBERS

2. Shri H. K. L. Bhagat
3. Shri Somnath Chatterjee
4. Shri Darbara Singh
5. Shri H. N. Mukherjee
6. Shri Vasant Sathe
7. Dr. Shankar Dayal Sharma
8. Shri Maddi Sudarsanam.

SECRETARIAT

Shri J. R. Kapur—*Under Secretary*

* * * * *

*Para 2 relates to another case and has accordingly been omitted.

3. The Committee then took up further consideration of the question of privilege raised by Shri R. R. Sharma, M.P., against the Hind Publishing House, Allahabad, relating to its publication entitled "The New Code of Criminal Procedure, 1973". In this connection, the Committee persued the letter dated the 5th December, 1973, from Shri Nurul Abdin, Proprietor, Hind Publishing House, Allahabad tendering an unqualified and unconditional apology in the matter. The Commmittee deferred further consideration of the matter to their next sitting.

4. The Committee decided to hold their next sittings to consider the matters pending before them on the 24th and 25th January, 1974.

The Committee then adjourned.

V

New Delhi, Friday, the 25th January, 1974

The Committee sat from 11.00 to 13.00 hours.

PRESENT

Dr. Henry Austin—*Chairman*

MEMBERS

2. Shri H. K. L. Bhagat
3. Shri Somnath Chatterjee
4. Shri Nihar Laskar
5. Shri H. N. Mukerjee
6. Shri Vasant Sathe
7. Dr. Shankar Dayal Sharma
8. Shri Maddi Sudarsanam
9. Shri Atal Bihari Vajpayee.

SECRETARIAT

Shri J. R. Kapur—*Under Secretary*

3. The Committee then took up further consideration of the question of privilege raised by Shri R. R. Sharma, M.P., against the "Hind Publishing House", Allahabad, relating to its publication entitled "The New Code of Criminal Procedure, 1973". The Committee deferred further consideration of the matter to their next sitting.

* * * * *

The Committee then adjourned.

---

*Paras 2, 4 and 5 relate to other cases and have accordingly been omitted.

VI

New Delhi, Wednesday, the 13th March, 1974.

The Committee sat from 16.00 to 17.30 hours.

PRESENT

Dr. Henry Austin—*Chairman*

MEMBERS

2. Shri Somnath Chatterjee
3. Shri Darbara Singh
4. Shri H. R. Gokhale
5. Shri H. N. Mukerjee

SECRETARIAT

Shri J. R. Kapur—*Under Secretary.*

* * * * *

6. The Committee then took up further consideration of the question of privilege raised by Shri R. R. Sharma, M.P., against the 'Hind Publishing House', Allahabad, relating to its publication entitled "The New Code of Criminal Procedure, 1973". The Committee decided to seek the considered views of the Minister of Law, Justice and Company Affairs, on the matter and deferred further consideration of the matter to a subsequent sitting.

The Committee then adjourned.

VII

New Delhi, Tuesday, the 5th November, 1974

The Committee sat from 11.00 to 13.00 hours.

PRESENT

Dr. Henry Austin—*Chairman*

MEMBERS

2. Shri M. C. Daga
3. Shri K. G. Deshmukh
4. Shri Chintamani Panigrahi
5. Shri Maddi Sudarsanam
6. Shri G. Viswanathan.

---

*Paras 2 to 5 and 7 relate to other cases and have accordingly been omitted.

SECRETARIAT

Shri Y. Sahai—*Deputy Secretary*

Shri J. R. Kapur—*Under Secretary.*

2. The Committee took up further consideration of the question of privilege raised by Shri R. R. Sharma, M.P., against the "Hind Publishing House", Allahabad, relating to its publication entitled "The New Code of Criminal Procedure, 1973". After considering the views of the Minister of Law, Justice and Company Affairs conveyed by him to the members of the Committee on the 4th November, 1974, the Committee were of the opinion that the concerned publishers of the said publication had committed a breach of privilege and contempt of the House inasmuch as their action amounted to misrepresentation of the action and proceedings of the House. However in view of the apology tendered by the proprietor of the Hind Publishing House, Allahabad, and this being the first case of its kind, the Committee decided to recommend that no further action be taken by the House in the matter. But the Committee felt that the action of the concerned publishers in bringing out those publications also involved a breach of the Copy-right Act and misrepresentation to the public. The Committee desired that necessary legal action against the concerned publishers might be taken by the Government on these two counts.

* * * * *

The Committee then adjourned.

VIII

New Delhi, Wednesday, the 11th December, 1974.

The Committee sat from 15.00 to 16.40 hours.

PRESENT

Dr. Henry Austin—*Chairman*

MEMBERS

2. Shri K. G. Deshmukh
3. Shri Popatlal M. Joshi
4. Shri Shyamnandan Mishra
5. Shri Chintamani Panigrahi

---

*Paras 3 to 6 relate to other cases and have accordingly been omitted.

SECRETARIAT

Shri Y. Sahai—*Chief Legislative Committee Officer*

Shri J. R. Kapur—*Senior Legislative Committee Officer*

2. The Committee considered their draft Thirteenth Report on the question of privilege raised by Shri R. R. Sharma, MP, against the "Hind Publishing House", Allahabad, relating to its publication entitled "The New Code of Criminal Procedure, 1973", and adopted it.

The Committee authorised the Chairman, and in his absence, Shri K. G. Deshmukh, to present their Thirteenth Report to the House on the 18th December, 1974.

* * * * *

The Committee then adjourned.

---

*Paras 3 to 6 relate to other cases and have accordingly been omitted.

MINUTES OF EVIDENCE TAKEN BEFORE THE COMMITEE OF PRIVILEGES

New Delhi, Wednesday, the 5th December, 1973

PRESENT

Shri Darbara Singh—*in the Chair*

MEMBERS

2. Shri H. K. L. Bhagat
3. Shri Somnath Chatterjee
4. Shri B. P. Maurya
5. Shri H. N. Mukerjee
6. Shri Vasant Sathe
7. Shri Atal Bihari Vajpayee

SECRETARIAT

Shri B. K. Mukherjee—*Deputy Secretary*

Shri J. R. Kapur—*Under Secretary.*

WITNESS

Shri Nurul Abdin, Proprietor, Hind Publishing House, Allahabad.

The Committee met at 16.15 hours.

Evidence of Shri Nurul Abdin

(The witness was called in)

(The witness took the oath)

सभापति महोदय : जो कुछ आप ने लिख कर दिया है, इस के अलावा आप को कुछ कहना है?

श्री नूरुल आबदीन : इस में जो चीज है वह आप बजगों के सामने है ही।

श्री बी० पी० मौर्य : आप ने जो यहां पर पत्र भेजा है, उस में आप ने लिखा है कि पहले भी आप इस तरह से छापते रहे हैं?

श्री नूरुल आबदीन : मेरे कहने का मतलब यह था कि दूसरे लोग पहले भी बिलों को छापते रहे हैं।

श्री मौर्य : आप ने इस में कहा है—तीसरे पैरे में—

"That there are concrete cases in which such Bills passed by the Rajya Sabha were published in the past and sold in the market even when their final formal enactment was still under the consideration of Government."

यह आपने अपने खत में लिखा है इसलिये मैं जानना चाहता हूं क्या आप पहले भी इसी तरह से छापते रहे हैं?

श्री नूरुल आबदीन : जी नहीं। मैंने ऐसा कभी नहीं किया है। दूसरे लोगों ने किया है, सिर्फ इस बात को हम ने आप के सामने रखा है।

श्री मौर्य : जो चीज आप ने छापी है उस को मद्देनजर रखते हुए—इसमें आप ने लिखा है—

"The New Code of Criminal Procedure 1973." Then in brackets it is written: (The comparative tables relating to Sections of Old and New Codes)

फिर बाद में आपने तीसरी लाइन में लिखा है—

—A newly enacted Criminal Procedure Code 1973.

क्या यह आपने देख लिया ?

श्री नूरुल आबदीन : जी हां।

श्री मौर्य : अगर इन तीनों चीजों को एक साथ लिख दिया जाय तो इसे ओमीशन, टाइप-मिस्टेक या छापेखाने की गलती नहीं कहा जा सकता—इसके बारे में आप को क्या कहना है?

श्री नूरुल आबदीन : जब यह चीज मेरी नालिज में आई, तो मैंने...

श्री मौर्य : उस को छोड़िये। मैंने दूसरी चीज पूछी है—यह जो टाइटल आप ने छापा है—इस के शुरू में छपा है—

"The New"

उस के बाद ब्रैकेट में मोटे अल्फाज में लिखा है--

"Comparative tables relating to Sections of Old and New"

"ओल्ड" कैपिटल में है। उस के बाद तीसरी लाइन में आप ने लिखा है--

"In the newly enacted Criminal Procedure Code 1973"

इन तीनों बड़े बड़े नुक्तों को निगाह में रखा जाय तो जैसा कि आप ने अपने खत में लिखा है--"बाइ मिस्टेक" हो गया है, छापेखाने से भूल हो गई है, वह न हो कर ऐसा जाहिर होता है कि यह बात दिमाग में रखते हुए कही गई है?

श्री नूरुल आबदीन : यह बात नहीं है। मैंने पेज 230 पर इस चीज को मेंशन कर दिया है----

"To secure this, the Bill seeks to provide for a new set-up of criminal courts. In addition to ensuring fair deal to the accused, separation as provided for in the Bill would ensure improvement in the quality and speed of disposal...."

सभापति महोदय : यह आप की नई किताब में है।

श्री नूरुल आबदीन : जी नहीं, इसमें भी है।

श्री मौर्य : मैं आप की बात को ही ले कर चलता हूं--आप के दिमाग में लगातार यह बात थी कि आप कुछ गैरकानूनी काम कर रहे हैं, इसलिये इस वर्क पर जिस की बाबत आप कह रहे हैं, सफाई दी है, क्योंकि टाइटिल पर एक खास चीज छाप कर आप एक गैरकानूनी काम कर रहे थे। इस के बारे में आप का क्या ख्याल है?

श्री नूरुल आबदीन : मेरी ऐसी इंटेंशन नहीं थी, क्योंकि छापते वक्त यह चीज मेरे माइण्ड में नहीं थी। मेरे माइण्ड में सिर्फ यह चीज थी कि एक नई चीज आ रही है, जिस के लिये पब्लिक की डिमाण्ड है, इसलिये उस को छापा जाय और इसी लिये "ऐंज पास्ड बाई राज्य सभा" उस में कहा गया है। इन चीजों को पढ़ने वाले मोस्टली लिट्रेरी क्लास के लोग होते हैं, जैसे वकील, मेजिस्ट्रेट्स, जजेज, जो अच्छी तरह से जानते हैं कि किसी ऐक्ट के बनने के लिये किन-किन चीजों की जरूरत होती है। कोई भी किताब खरीदी जाती है तो वैरीफाई कर लिया जाता है कि इस के अन्दर क्या मैटर है। अगर ऐसा नहीं होता तो इस में "ऐंज पास्ड बाई राज्य सभा" लिखने की जरूरत नहीं थी। इसीलिये हम ने शुरू में ही "ए बिल" लिखा है।

श्री मौर्य : लेकिन जैसा आपने कहा--शुरू में "ए बिल" लिखा है और फिर 230 पन्ने पर सफाई दी है--यह चीज इस बात को साफ जाहिर करती है कि

आप के दिमाग में लगातार यह बात थी कि टाइटल कायदे से गलत दिया गया है, उसी की वजह से आप ने दो जगह इस में सफाई दी है। टाइटल जो आप ने गलत दिया था, उस के बारे में आप को क्या कहना है?

श्री नूरुल आबदीन : कुछ गलती जरूर है।

श्री मौर्य : आप ने अपने खत में लिखा है--बहुत ड्रास्टिक चेन्जेज क्रिमिनल प्रोसीजर कोड में हो गये थे, मार्किट में उस की डिमाण्ड थी, इसलिये आप ने महसूस किया कि इस को जल्द से जल्द ला कर लोगों की जरूरत को पूरा किया जाय, इसी लिये आप ने उस को छाप दिया।

श्री नूरुल आबदीन : यह बात तो नहीं थी लेकिन यह नजरिया जरूर था कि इस में चेन्जेज हो रहे हैं और लोग बिफोर-टाइम उस को जान लें, क्योंकि इतना बड़ा लेजिस्लेशन एट-ए-टाइम पढ़ना और समझना मैजिस्ट्रेट्स, पुलिस आफिसर्ज या वकीलों के लिये मुश्किल काम होता है। इस लिये मेरा यह इरादा था कि इस को पहले से जान लेने से डेट-आफ-एन्फोर्समेंट पर उन को परेशानी नहीं होगी और वे पुराने कानून से उस को कम्पेअर भी कर सकेंगे। इसीलिये मैंने कम्पैरिजन चार्ट भी उस में दिया था।

श्री मौर्य : राज्य सभा में जो बिल पास हुआ, उस के पहले जो उस की ओरिजनल शक्ल थी, क्या उस को भी आप ने छापा था?

श्री नूरुल आबदीन : जी नहीं।

श्री मौर्य : आप ने लिखा है कि बहुत ड्रास्टिक चेन्जेज थीं, मार्किट में डिमाण्ड थी, यह आप ने किस ख्याल से इस में लिखा है?

श्री नूरुल आबदीन : तमाम न्यूजपेपर्स में, रेडियो में यह चीज डेली आ रही थी, इससे इसकी काफी पब्लिसिटी हो चुकी थी।

श्री अटल बिहारी बाजपेयी : यह जो आपने छापा है इस का सारा मसाला आप को कहां से मिला?

श्री नूरुल आबदीन : मेरे पास गजट की कापी थी।

श्री अटल बिहारी बाजपेयी : गजट के अलावा किसी और छपी हुई चीज का इस में इस्तेमाल किया है?

श्री नूरुल आबदीन : जी हां। हैदराबाद का पंचायत पब्लिकेशन है, उस को जरूर देखा था।

श्री अटल बिहारी बाजपेयी : वह आप के पास इस समय है?

श्री नूरुल आबदीन : मैं साथ में नहीं लाया हूं।

श्री अटल बिहारी बाजपेयी : वह कब छपा था?

श्री नूरुल आबदीन : शयद मई या अप्रैल में।

श्री अटल बिहारी बाजपेयी : उस के कितने दिन बाद आप ने यह चीज छापी?

श्री नूरुल आबदीन : मैंने यह जून में छापी थी।

श्री अटल बिहारी बाजपेयी : कितनी कापियां छापी थीं?

श्री नूरुल आबदीन : 500 कापीज।

श्री अटल बिहारी बाजपेयी : क्या फिर आप ने इस का दूसरा एडीशन भी निकाला था?

श्री नूरुल आबदीन : जी नहीं।

श्री अटल बिहारी बाजपेयी : अभी आप ने कहा था कि कुछ करैक्टेड कापीज आप के पास हैं?

श्री नूरुल आबदीन: 2-4 सौ कापी बिक गई थीं जो बचीं थीं, उन को करैक्ट कर के रख लिया है।

श्री अटल बिहारी बाजपेयी : आप ने कहा था कि 500 कापियां छापी थी, 2-4 सौ बिक गई, जो बची हैं उन को आप ने करैक्ट कर लिया, तो आप के पास कितनी कापियां बची हैं?

श्री नूरुल आबदीन : 100 के करीब होंगी।

श्री अटल बिहारी बाजपेयी : यह जो कहा गया है कि इस तरह की चीजें और लोग भी छापते हैं—इस का क्या मतलब है? गलती अगर और लोग करें तो क्या वह गलती नहीं है, जुर्म अगर और लोग करें तो क्या वह जुर्म नहीं है ?

श्री नूरुल आबदीन : बिल का छापना जुर्म नहीं है, क्योंकि कापी-राइट एक्ट में प्रावीजन है—कोई भी चीज सैक्शन 52 में छापी जा सकती है।

श्री अटल बिहारी बाजपेयी : अगर जर्म नहीं है तो फिर अफसोस क्यों जाहिर कर रहे हैं ?

श्री नूरुल आबदीन : इस लिये कि कुछ कन्फ्यूजन जरूर है।

श्री अटल बिहारी बाजपेयी : कन्फ्यूजन तो आप ने पैदा किया है।

श्री नूरुल आबदीन : बेशक।

श्री अटल बिहारी वाजपेयी : जान बूझ कर किया है।

श्री नूरुल आबदीन : जी नहीं।

श्री अटल बिहारी वाजपेयी : जिस से कि लोग आप की छापी हुई चीज खरीदें, इस लिये कन्फ्यूजन पैदा किया है।

श्री नरुल आबदीन : ऐसी बात तो नहीं है, लेकिन बेचने का इरादा जरूर था।

श्री अटल बिहारी वाजपेयी : वह तो साफ जाहिर है—बेचने के लिये छापी है, घर में रखने के लिये नहीं छापी।

आप ने कहा है—Unfortunately, however, a printing mistake crept in on the title page, where the word 'to be' was inadvertently omitted before the word 'enacted'.

आप इस को गौर से देखिए, यह ऐसे पढ़ा जायेगा —

'In the newly to be enacted'.

यह तो लैंग्वेज की दृष्टि से भी सही नहीं होगा—इस में 'न्यूली' के बाद 'टु बी' कहां से आजायेगा ?

श्री नूरुल आबदीन : जी हां।

सभापति महोदय : इस को लैंग्वेज के हिसाब से फिट कीजिये।

(उत्तर नही दिया)

श्री अटल बिहारी वाजपेयी : आप के यहां यह कौन लिखता है ?

श्री नूरुल आबदीन : यह लायर्स लिखते हैं।

श्री अटल बिहारी वाजपेयी : इस का मतलब है कि वह गल्ती से 'टु बी' लिखना भूल गये ?

श्री नूरुल आबदीन: लिखा तो गया था, यह प्रिन्टिंग मिस्टेक है।

It was intended, when the Act will come into force, we will release the book first in the market. It was to be brought out in the form of Act.

श्री अटल बिहारी बाजपेयी : जो छपाई का काम किया जाता है—उस में सब से पहले कापी बनती है, फिर वह टाइप होता है, उस के बाद कम्पोजिंग होता है, फिर उस का गेली-प्रूफ निकाला जाता है, गेली-प्रूफ करैक्ट होता है, फिर फाइनल कापी आती है। क्या आप कोई ऐसा सुबूत दे सकते हैं जिस से पता लगे कि किसी स्टेज पर 'टुबी' लिखा हुआ था, लेकिन बाद में मिस-प्रिन्ट होने की बजह से निकल गया या भूल से करैक्शन नहीं हो सकी ?

श्री नूरुल आबदीन : जी हां। मेरे पास प्रूफ कापी है। यह मैटर टाइप कर के दिया गया था।

श्री अटल बिहारी बाजपेयी : टाइप कापी में 'टु बी' था ?

श्री नूरुल आबदीन : कम्पोजिंग में निकाल दिया गया।

श्री अटल बिहारी बाजपेयी : क्या आप यह चाहते हैं कि कमेटी विश्वास करे कि कम्पोजिटर ने निकाल दिया था। जिन्होंने प्रूफ़ पढ़ा—उन्होंने इस को नोट नहीं किया, जिन्होंने फाइनल प्रूफ़ पढ़ा उन्होंने भी नोट नहीं किया ?

श्री नूरुल आबदीन : एक ही आदमी इस को देखते हैं। मेरे पास एक ही प्रुफ़ रीडर हैं, इतनी बड़ी कम्पनी तो है नहीं कि ज्यादा प्रूफ रीडर रख सकूं।

श्री अटल बिहारी बाजपेयी : आप कानून की चीजें छापते हैं, क्या यह कोशिश नहीं करते कि सही चीजें छपें ?

श्री नूरुल आबदीन : कोशिश तो होती है।

श्री अटल बिहारी बाजपेयी : फिर इतनी बड़ी गल्ती कैसे हो गई ?

श्री नूरुल आबदीन : इस के अन्दर असल में मेन-चीज है—सैक्शन्ज। इस लिये सैक्शन्ज पर हम ज्यादा ज़ोर देते हैं।

श्री अटल बिहारी बाजपेयी : सैक्शन्ज सही छापते हैं, टाइटल गलत हो सकता है।

श्री नूरुल आबदीन : टाइटल फट सकता है, खराब हो सकता है—यह परमानेन्ट चीज भी नहीं है—यह तो एक टेम्परेरी चीज होती है।

श्री अटल बिहारी बाजपेयी: जो कम्पोजिटर या प्रूफ रीडर सैक्शन्ज का सही छापना देख सकते हैं, वे यह नहीं देखसकते कि टाइटल में से 'टु बी' कैसे निकल गया—यह क्या बात है ? आप के जो लायर्स सैक्शन्ज़ को देखते हैं, क्या वे इस का फाइनल प्रूफ भी देखते हैं ?

श्री नूरुल आबदीन : सैक्शन्ज लायर्स देखते हैं, कवर—प्रूफ रीडर देखते हैं।

श्री अटल बिहारी बाजपेयी : आप कोई ऐसी चीज बता सकते हैं जिस से यह साबित हो सके कि सिर्फ 500 कापीज ही छापी गईं, ज्यादा नहीं छापी गईं—क्या आप के पास कोई प्रिन्ट आर्डर है ?

श्री नूरुल आबदीन : प्रिन्ट आर्डर है । मेरे पास मैटर भी उसी तरह से रखा हुआ है--पूरा कम्पोज्ड । जितनी कापी की जरूरत हो उतनी छापी जा सकती है !

श्री अटल बिहारी बाजपेयी : इस की कीमत 11 रुपये है--इस में पब्लिशर का फायदा कितना है ?

श्री नूरुल आबदीन : इस पर 50 परसेन्ट डिस्काउन्ट है । हम साढ़े पांच रुपये में देते हैं । लायर्स इस का कन्सेशन कर के 8 रुपये देते हैं, कोई 6 रुपये भी देते हैं--यह यू० पी० की मार्केट का हाल है ।

श्री अटल बिहारी बाजपेयी : इस में तो तमाम मसाला आप को तैयार मिला है, अपनी तरफ से तो इस में कुछ भी कन्ट्रीब्यूट नहीं किया है, किसी से कुछ लिखाया भी नहीं है ?

श्री नूरुल आबदीन : इस में कम्पैरेटिव चार्ट बनाने में लेबर पड़ी है । नये तथा पुराने सैक्शन्ज को कम्पेअर किया है ।

श्री अटल बिहारी बाजपेयी : आप का मतलब है कि इस में ज्यादा फायदा नहीं है ।

श्री नूरुल आबदीन : फायदे की इन्टेन्शन इतनी नहीं थी, जितनी कि पब्लिसिटी की थी ।

श्री अटल बिहारी बाजपेयी : पाब्लिसिटी किस के लिये ?

श्री नूरुल आबदीन : फर्म के लिये ।

श्री अटल बिहारी बाजपेयी : पब्लिसिटी तो आप की अभी भी हो रही है । पार्लियामेन्ट में आप की कम्पनी के खिलाफ़ प्रिवलेज का मामला उठा है, आप को कमेटी के सामने बुलाया गया है--यह पब्लिसिटी क्या फर्म के फायदे में जा रही है ?

श्री नूरुल आबदीन : उस वक्त यह चीज़ माइण्ड में नहीं थी कि ऐसी चीज़ भी पैदा हो सकती है, क्योंकि उस जमाने में मैं खुद अपनी फैमिली लाइफ़ में बहुत परेशान था और इस वक्त भी काफी परेशान हूं ।

At that time, my father was in the hospital and I had to go daily 12 miles and come back. He was operated for prostrate glands. My mother is still in the hospital and suffering from cancer. That is why, I am not looking so much to the business.

Shri H. N. Mukerjee: Do you seriously maintain that merely by changing "as passed by the Rajya Sabha" into "to be passed by the Rajya Sabha" you would be able to defend your position? Is it your impression that this correction is enough?

Shri Nurul Abdin: I cannot say.

Shri H. N. Mukerjee: That has been your contention—that you wanted to say "to be enacted". Are you a lawyer by any chance?

Shri Nurul Abdin: No, Sir.

Shri H. N. Mukerjee: But you have some education, I am sure. Do you know that if you put some words in this type of bold print, very prominently, and then put something else in smaller capitals, the impression given to the public is that the substance is to be derived from this bold print rather than this smaller type of print? You know that as a matter of common sense and from your publication experience?

Shri Nurul Abdin: Actually, when a lawyer purchases a book, he goes through the inside matter of the book; he sees whether it is an Act, and what is the date of enforcement, etc.

Shri H. N. Mukerjee: Were you not trying to pass off as genuine a counterfeit material in that Code of Criminal Procedure, and now trying to make a modification by saying "to be enacted"? Do you know that this amounts to trying to pass off something which is not genuine as genuine?

Shri Nurul Abdin: It is a mistake.

Shri H. N. Mukerjee: You have tried to argue in your letter that what you wanted was an academic discussion by the legal profession and other people interested in legislation. Is there anything in this book—— any introduction or preface or forward or anything else to indicate that you called upon the legal profession to examine the provisions of the Bill proposed before Parliament?

Shri Nurul Abdin: On p. 220 I have given a Statement of Objects and Reasons.

Shri H. N. Mukerjee: This is a statement of Objects and Reasons by the Government.

Now, you are publishing and selling this and making outright profit out of the sale. You are selling something which you are passing off as the New Code of Criminal Procedure. You have said that you wanted a discussion by the academic circles and as justification you say that you have given a Statement of Objects and Reasons. But this statement is part of the Bill which was presented to the

Rajya Sabha. What kind of argument is this? How you justify it. You have included nothing of your own by which we can which we can understand that your honest intention was to secure a discussion by the legal people in the country on the new legislation. Is that not so?

(No answer)

You have nothing to say in justification?

(No answer)

Shri Somnath Chatterjee: Since when has this firm been carrying on business as a publishing house?

Shri Nurul Abdin: Since 1960.

Shri Somnath Chatterjee: You have got other publications also?

Shri Nurul Abdin: Yes.

Shri Somnath Chatterjee: How many?

Shri Nurul Abdin: About twenty.

Shri Somnath Chatterjee: Is any of those publications a copy of any Act just like this?

Shri Nurul Abdin: No, Sir; but we have got copies of Acts with notes.

Shri Somnath Chatterjee: This is the first time you are printing only a copy of a Bill or an Act?

Now, you are the Proprietor of this Business house and you are also Law Books sellers. I take it that you know this much at least, that unless a Bill becomes an Act, it is not in force at all?

Shri Nurul Abdin: Yes.

Shri Somnath Chatterjee: Now, you wanted to capture the Market? You have said in your letter that you wanted to go into the market as quickly as possible with this publication.

Shri Nurul Abdin: My only intention was to give an idea that such and such a Bill is pending before the House and such and such changes are taking place.

Shri Somnath Chatterjee: In your 13 years' of experience as Law Book Sellers, You never thought in the past that you should publish Bills which have not yet become the law of the land, and this is the first time that you thought at informing the people that a new Criminal Procedure Code has been prepared? Why?

Shri Nurul Abdin: Because, When it was announced in the Radio and the newspapers, lawyers began to ask what changes are going to take place.

Shri Somnath Chatterjee: You got a copy of the Bill before it was passed by the Rajya Sabha?

Shri Nurul Abdin: It was pending in the Rajya Sabha.

Shri Somnath Chatterjee: Therefore, you never got an official copy of the Bill as passed by the Rajya Sabha? You never had it with you?

Shri Nurul Abdin: I have got through some source.

Shri Somnath Chatterjee: When? After the publication of this book?

Shri Nurul Abdin: No, before that. After going through that, and the necessary changes in the Bill, I brought out this book.

Shri Somnath Chatterjee: Necessary changes?

Shri Nurul Abdin: Which were introduced in the Rajya Sabha.

Shri Somnath Chatterjee: Necessary changes where?

Shri Nurul Abdin: In the copy of the Bill.

Shri Somnath Chatterjee: Did you get an official copy of the Bill as passed by the Rajya Sabha?

Shri Nurul Abdin: Yes.

Shri Somnath Chatterjee: Where did you make the changes?

Shri Nurul Abdin: No changes; I simply reporduced it.

Shri Somnath Chatterjee: And then, you have referred to another publication by the Panchayat Publishers. Why did you refer to it? Or did you copy this from the Panchayat Publication?

Shri Nurul Abdin: I have got both the copies.

Shri Somnath Chatterjee: If you have got an official copy, why did you copy from the Panchayat publication?

Shri Nurul Abdin: Simply to see it.

Shri Somnath Chatterjee: See what?

Shri Nurul Abdin: That book.

Shri Somnath Chatterjee: Only to see that book, you copied from it?

Shri Nurul Abdin: No, Sir; I have got the original copy of the Bill as well as that copy.

Shri Somnath Chatterjee: Why?

Shri Nurul Abdin: Just to know.

Shri Somnath Chatterjee: Know what?

Shri Nurul Abdin: What exactly they have published.

Shri Somnath Chatterjee: I see. Then, finding that a somebody else has printed a Bill, you thought there was a good deal of scope in the market because there were enquiries, and you should immediately publish it? This was your intention, wasn't it?

(No answer)

You have no anwer? You have said that you intended to publish this book after the Bill became an Act?

(No answer)

Shri Somnath Chatterjee: After the Bill became an Act, did you have any such intention that you should publish it?

Shri Nurul Abdin: Yes, Sir.

Shri Somnath Chatterjee: Then how could you publish it before it became an Act?

Shri Nurul Abdin: It was because the people were demanding for it.

Shri Somnath Chatterjee: Therefore, there was market even for a Bill. But you felt that by describing it a 'Bill' you would not get good customers, you described it as an Act.

Shri Nurul Abdin: Not like that Sir.

Shri Somnath Chatterjee: Do you know the difference between the Bill and an Act.

Shri Nurul Abdin: Yes, Sir.

Shri Somnath Chatterjee: Do you know that Lok Sabha was yet to discuss it?

Shri Nurul Abdin: Yes, Sir.

Shri Somnath Chatterjee: Do you know that there might be numerous amendments in Lok Sabha on this Bill?

Shri Nurul Abdin: Yes, Sir.

Shri Somnath Chatterjee: Even knowing all that you have clearly given an impression that this is the law of the land.

Shri Nurul Abdin: Actually, Sir, in U.P. when the Rent Control Act was first introduced, it was published by the Eastern Book Company because people were very much eager to know what it was. That is why I also published this.

Shri Somnath Chatterjee: Did you have any such copy with you where you could find the heading of the book as "Criminal Procedure Code" Bill 1972 as passed by the Rajya Sabha. You have omitted the word 'Bill' and you also changed the year from 1972 to 1973.

Shri Nurul Abdin: In the copy of the Book this date was mentioned. It was only to clarify the real thing between the old and the new I mentioned it as 1973.

Shri Somnath Chatterjee: If your intention was merely to publish the Bill you would not have made corrections yourself.

Shri Nurul Abdin: I would not make it because I could not see the actual proof reading. If I had gone through it myself, I would have seen that.

Shri Somnath Chatterjee: Now, you want to say that you wanted to use the word 'Bill'

Shri Nurul Abdin: Sir, our proof reader could not follow it.

Shri Somnath Chatterjee: A little while ago you said that it was going to be published as 'Code of Criminal Procedure Bill' and the word 'Bill' has been omitted by the proof reader.

Shri Nurul Abdin: Sir, I have already tendered my apology for the omission of the word 'Bill'.

Shri Somnath Chatterjee: Where have you said this? In your copy of letter, it does not indicate anything like that.

Shri Nurul Abdin: Here I have mentioned that "unfortunately the printing mistake crept in the title....."

Shri Somnath Chatterjee: Therefore, only the printing mistake you have referred to in your letter but not the apology. This is a new law referring to Criminal Procedure Code and there is a very good demand for this because new law is coming into force after almost 75 years and you wanted to take advantage of the circumstances. Now you are blaming your proof reader and your lawyers.

Shri Nurul Abdin: Sir, I am responsible for that. It is a mistake.

Shri Somnath Chatterjee: And you have tried to mislead the pubilc knowing fully well that they should be misled.

Shri Nurul Abdin: If my intention was like that, I would have mentioned the word "Bill".

Shri Somnath Chatterjee: And the Bill is yet to be passed by Lok Sabha. Have you said anywhere, because people may not be knowing, that the Bill goes to Lok Sabha first or the Rajya Sabha first.

Shri Nurul Abdin: Our customers are mainly lawyers, judges, etc. They are well acquainted with the law.

Shri Somnath Chatterjee: Are you prepared to return the money to those persons who purchased this book?

Shri Nurul Abdin: Yes, Sir.

Shri Somnath Chatterjee: Have you got the list of those purchasers?

Shri Nurul Abdin: But nobody was ready to receive the money back.

Shri Somnath Chatterjee: Have you offered to anybody?

Shri Nurul Abdin: Yes, Sir. To many people, when they came to purchase this, I told them that this was the Bill and not an Act. They should first verify that and then purchase.

Shri Vasant Sathe: You have said that your customers are mainly the legal practitioners and public prosecutors who are well aware that any Bill can become an Act unless and until it receives the assent of the President. Are you also aware that no Bill can become an Act unless it receives the assent of the President?

Shri Nurul Abdin: Yes, Sir.

Shri Vasant Sathe: Do you also know that no Bill can become an Act unless it is passed by both the Houses of Parliament? Are you aware that there are certain Bills which are first introduced in Lok Sabha and then after being passed in Lok Sabha, the Bill goes to Rajya Sabha or it may be first introduced in Rajya Sabha and then it goes to Lok Sabha. Are yo aware of this fact?

Shri Nurul Abdin: (No reply).

Shri Vasant Sathe: You were aware that this Bill not passed by the Lok Sabha?

Shri Nurul Abdin: Yes, Sir.

Shri Vasant Sathe: You knew that, at the time of publishing this?

Shri Nurul Abdin: Yes.

Shri Vasant Sathe: You also knew that in the Lok Sabha, there is a likelihood of quite a few amendments to or changes in the Bill before it becomes an Act. You also knew that when the Bill, which was passed by the Rajya Sabha, comes to the Lok Sabha, there may be a few amendments to the Bill?

Shri Nurul Abdin: Yes.

Shri Vasant Sathe: Therefore, knowing this fully well, you wanted to publish this as a Bill to elicit public opinion and to educate public opinion. That is what you said. That was your argument.

Shri Nurul Abdin: Yes.

Shri Vasant Sathe: Why did you not publish this as a Bill before it was introduced in the Rajya Sabha, when you got the Gazette? You knew that the Bill was published in the Gazette and you also got the Gazette. If your object was to educate public opinion, about the proposed Bill, why did you not publish the Bill as published in the Gazette? why did you wait till it was passed by Rajya Sabha?

Shri Nurul Abdin: Because, at that time, it was not certain when it will come.

Shri Vasant Sathe: It may come at any time. It was a proposed Bill and you wanted to educate public opinion so that lawyers, bar associations etc. may give their opinion. That was your object? Is it not?

Shri Nurul Abdin: Yes.

Shri Vasant Sathe: why did you not publish the Bill as it was published in the Gazette? why did you wait till it was passed by Rajya Sabha? That is my question. If that was your intention and you want us to believe that.

Shri Nurul Abdin: Because, at that time, we had no knowledge about this.

Shri Vasant Sathe: About what?

Shri Nurul Abdin: About this Bill.

श्री वसंत साठे : गजेट आप के पास आया था ?

श्री नूरुल आबदीन : जी, हां ।

श्री वसंत साठे : आप ने बताया है कि गजेट आप के पास आ गया था और उस को आप ने देखा । तो आप की नालिज में आ गया था कि यह बिल था ?

श्री नूरुल आबदीन : जी, हां ।

श्री वसंत साठे : 13-12-72 में जब यह गजेट में छपा था, तो उस वक्त आपने पब्लिक ओपीनियन एलिसिट करने के लिए नहीं छापा । "पास्ड बाई राज्य सभा" क्यों छापा, इस का आप खुलासा दे सकते हैं ।

श्री नूरुल आबदीन : जब वकीलों ने मांगना शुरू किया, तब स्ट्राइक किया कि यह छपना चाहिए ।

श्री बसंत साठे : जबानी मांगा या खत लिखा ?

श्री नूरुल आबदीन : मेरी शाप हाई कोर्ट के बिल्कुल सामने है और कुछ ही गज की दूरी पर है । रोजाना हाई कोर्ट के लाइयर्स आते जाते रहते हैं और खरीदते रहते हैं और बाहर के आफिशियल्स भी आते रहते हैं ।

श्री बसंत साठे : वे क्या कहते थे ।

श्री नूरुल आबदीन : बिल की कापी हमें दो ।

श्री बसंत साठे : ऐज पास्ड बाई राज्य सभा ?

श्री नूरुल आबदीन : वे तो बिल ही कहते थे ।

श्री बसंत साठे : उन्होंने यह तो नहीं कहा था कि जो बिल राज्य सभा से पास हुआ है, वह हमें दो ?

श्री नूरुल आबदीन : वह तो कहते थे कि नया क्रिमिनल प्रोसीजर कोड का बिल कहां है । वह हमें दो ।

श्री बसंत साठे चलो यह बात एक मिनट के लिए मान भी ली जाए । हाई कोर्ट, इलाहाबाद के जिन लोगों ने आप से छपी हुई कापी ली, उन्होंने इस के ऊपर कोई राय बना कर दी । उन की बार एसोसियेशन ने कुछ लिख कर दिया कि बिलों में ये तरमीम होनी चाहिए ?

श्री नूरुल आबदीन : आपस में डिस्कशन करते रहते हैं ।

श्री बसंत साठे : कोई प्रस्ताव बना कर नहीं दिया ?

श्री नूरुल आबदीन : जरूर किया होगा, हमें मालूम नहीं है ।

श्री बसंत साठे : यह जो आप ने नया दुरुस्ती बिल छापा, इस की कितनी कापीज आपने छापी ?

श्री नूरुल आबदीन : ये तो वही कापीज हैं । इस के दो पेज हम ने बदल दिये, कवर चेन्ज कर दिया । बाकी सब वही है ।

श्री बसंत साठे : जिन को आप ने पहली कापीज बेची थी, उस को दुरुस्त की हुई कापी आप ने दी ?

श्री नूरुल आबदीन: जो लोग काऊंटर पर आते हैं, उन को चेन्ज कर के दे देता हूं और पहली वाली कापी वापस ले लेता हूं ।

श्री बसंत साठे : ऐसे कितने आदमी आए ?

श्री नूरुल आबदीन : 10, 15 आदमी आए ।

श्री वसंत साठे : 400 में से 10, 15 आदमी आए और नई कापी ले गये। इस के अलावा अभी आप के पास 100 कार्पीज पड़ी हुई हैं। इस में आप यह लिखते हैं :

"The New Code of Criminal Procedure Bill, 1972 containing (Comparitive tables relating to sections of old and new Codes) (As passed by Rajya Sabha) Bill No. XLI-C. 1972 dated 13th December, 1972).

Some of the Important Changes: While there were 565 Sections in the old Criminal Procedure Code, 1898, now, there are only 484 Sections in the newly to be enacted Criminal Procedure Code, 1972."

श्री नूरुल आबदीन : : जी, हां।

श्री वसंत साठे : यह आप की अंग्रेजी कौन लिखता है ?

श्री नूरुल आबदीन : लाइयर्स हैं।

श्री वसंत साठे : कौन लाइयर्स हैं ?

The Witness takes unduly long time to reply to the question.

श्री नूरुल आबदीन : कई आथर्स हैं। किसने लिखा है, मुझे याद नहीं है।

श्री वसंत साठे : यह किस ने लिखा है ?

श्री नूरुल आबदीन : यह मेरा ही बनाया हुआ है। टाइटिल पेज मैंने ही बनाया है।

श्री वसंत साठे : आप की एजूकेशन कहां तक हुई है ?

श्री नूरुल आबदीन : मैं बी० ए० पास हूं।

श्री वसंत साठे : बी० ए० पास होने के बाद आप हमें यह बतलाना चाहते हैं कि ह अंग्रेजी ठीक है।

श्री नूरुल आबदीन : इस का जो करेक्शन है वह हम ने अगली कापी में कर दिया । इसीलिए हम ने लिखा है :

"Provision is being made to enable adoption of the summons procedure for the trial of offences punishable with imprisonment up to two years instead of up to one year as at present."

श्री वसंत साठे : अच्छा यह बताइए कि इस नई कापी को छापते समय तो आप को मालूम था कि लोक सभा में यह बिल पास होने को है। आप ने कहीं लिखा कि यह लोक सभा में पास होने का है और इस में लोक सभा तरमीम कर सकती है। इस की जानकारी लोगों को होनी चाहिए। इस के लिए आप ने कहीं इस को मेंशन किया है ?

श्री नूरुल आबदीन : जी, नहीं।

श्री हरकिशन लाल भगत : क्या यह सत्य नहीं है कि पब्लिशर की हमेशा यह कोशिश होती है कि किताब मार्केट में जल्द आ जाय और फौरन बिक जाय जिस से पब्लिशर को ज्यादा से ज्यादा फायदा हो, इस ख्याल से आप ने इस को इस तरह का टाइटल बना कर छापा ? अगर यह सही है तो जितने एक्सप्लेनेशन आप ने दिये हैं, वे गलत हैं ?

श्री नूरुल आबदीन : मैं इतना ही कह सकता हूं कि इस में कुछ गलती जरूर है।

श्री हरकिशन लाल भगत : मेरे माइण्ड पर तो यही इम्प्रैशन है—किन आप जवाब देने के लिए आजाद हैं जो जवाब आप देना चाहें दें। आप की बातों से एक इम्प्रशन तो यह पैदा होता है—जैसे आप ने बड़े अन्जाने में यह सब काम किया है आप को कुछ पता ही नहीं था, लोगों ने यह भूल करा दी, लेकिन मैं आप से सीधा प्रश्न पूछ रहा हूं– क्या मार्केट में सब से पहले आने के लिए आप ने इस तरह से किताब को छापा ताकि वह फौरन बिक जाय और आप को फायदा हो ? क्या इस बात का पूरा रियलाइजेशन आप को है या नहीं या किस नीयत से आप ने ऐसा किया ?

श्री नूरुल आबदीन : गल्ती का रियलाइजेशन मुझे है।

श्री हरकिशन लाल भगत : आप ने इसी नीयत से इस काम को किया या नहीं ?

श्री नूरुल आबदीन : जी हां।

श्री मौर्य : जहां से बात शुरू हुई थी मैं फिर वहीं पर आ जाता हूं। आप ने कहा— आप के ग्राहक एडवोकेटस हैं जजेज हैं– क्या इनके अलावा और भी कोई ग्राहक है ?

श्री नूरुल आबदीन : इनके अलावा और कोई नहीं हैं वैसे ला-जानने के लिये इसे कोई भी खरीद सकता है।

श्री मौर्य : क्या यह सही नहीं है कि आप की सब से बड़ी मार्केट स्टूडेंटस हैं ?

श्री नूरुल आबदीन : मेरे यहां स्टूडेन्टस की कोई मार्केट नहीं है।

श्री मौर्य : जो बेअर-एक्टस होते हैं उन की सब से बड़ी मार्केट स्टूडेन्टस होते हैं। पब्लिशर के रूप में आप इस बात को जानते हैं या नहीं ?

श्री नूरुल आबदीन : स्टूडन्टस के लिये लॉ की किताबें छापने वाले दूसरे पब्लिशर हैं हम तो लाइयर्स के लिये ही किताबें छापते हैं स्टूडेन्टस के लिये हमारी कोई पब्लिकेशन नहीं है।

श्री मौर्य : लेकिन जजज या एडवोकेट्स के लिये बेअर-एक्ट्स की उतनी जरूरत नहीं होती, उन को तो कमेन्ट्रीज के साथ जरूरत होती है। बेअर-एक्ट्स की जरूरत तो सिर्फ स्टूडेन्ट्स को होती है।

श्री नूरुल आबदीन : बेअर-एक्ट्स लायसर्ज ज्यादा परचेज करते हैं। कमेन्ट्रीज तो जब केसेज होते हैं तब आती हैं।

श्री मौर्य : आप ने बताया– वकीलों ने इसे छापने के लिये कहा था, उन को जरूरत थी, इस लिये छाप दिया। जब कि इस का गजट भी छपा था गजट की क्या कीमत थी और इस किताब की क्या कीमत थी, दोनों की कीमत में कितना फर्क है?

श्री नूरुल आबदीन : गजट के कोई दाम नहीं हैं, उसका एनुअल सब्सक्रिप्शन होता है, वह सब्सक्राइबर्स को ही मिलता है।

श्री मौर्य : गवर्नमेन्ट पब्लिकेशन सेन्टर्स से हर गजट की कापी खरीदी जा सकती है।

श्री नूरुल आबदीन : तमाम गजेट्स की कापी वहां नहीं मिलती है, वे कुछ की छापते हैं और कुछ की नहीं छापते हैं।

श्री मौर्य : आप ने अपने जवाब में यह बताने की कोशिश की है—चूंकि वकीलों ने, जजों ने कहा था, इस लिये छाप दिया। भगत साहब और दूसरे सदस्य भी बार-बार यही सवाल आप से पूछते रहे। मैं भी फिर आप से यही सवाल पूछ रहा हूं—जहां तक वकीलों और जजों का सवाल है उन के पास तो गजट की कापी होती है उस के अलावा भी अगर जरूरत पड़ती है तो डिस्ट्रिक्ट हैड क्वार्टर्स में किताब महल से इस की कापी मिल जाती है—फिर आप ने किस ख्याल से इस को छापा, क्या आप के सामने स्टूडेन्ट्स की खास मार्केट नहीं थी?

श्री नूरुल आबदीन : स्टूडेन्ट्स से इसका कोई मतलब नहीं है।

सभापति महोदय : ये कालिज स्टूडेन्ट्स के लिये नहीं कह रहे हैं, ला-पढ़ने वाले स्टूडेन्ट्स के लिये कह रहे हैं।

श्री नूरुल आबदीन : जब एक्ट बन जाता है तब स्टूडेन्ट्स को कहा जाता है कि एक्ट को पढ़िये। उस के बाद ही नये एक्ट को खरीदने की उन को जरूरत पड़ती है। बिल-फाम में नहीं खरीदते हैं।

श्री मौर्य : आप ने यह किताब किस महीने में छापी?

श्री नूरुल आबदीन : अप्रैल में छापी थी।

श्री मौर्य : कालिज कब खुलते हैं?

श्री नूरुल आबदीन : कालिज अप्रैल में बन्द होते हैं।

श्री मौर्य : किस टाइम पर खुलते हैं।

श्री नूरुल आबदीन : अगस्त-जुलाई में खुलते हैं।

श्री मौर्य : यह किताब मार्केट में कब आई ?

श्री नूरुल आबदीन : अप्रैल में आई।

श्री मौर्य : क्या आप की कापियां अलीगढ़ मुस्लिम यूनीवर्सिटी में बहुत बड़ी तादाद में बिकी थीं—ऐसी जानकारी आप को है ?

श्री नूरुल आबदीन : जी नहीं।

श्री मौर्य : क्या आप को कोई आर्डर अलीगढ़ मुस्लिम यूनीवर्सिटी से गया था ?

श्री नूरुल आबदीन : जी नहीं।

श्री मौर्य : आप ने अपने जवाब में कहा है कि आप के यहां वकील हैं, जो इस को देखते हैं। जब आप से दो-चार सवाल पूछे गये तो आप ने बतलाया— वकीलों ने नहीं, मैंने खुद ही किया है।ये दो बयान आप ने किस ख्याल से दिये ? जिस वक्त मैंने सवाल पूछा था—आप ने जवाब दिया था— यह टाइटल वकील साहब ने बनाया था और वकील साहब ने देखा था, बाद में आप ने कहा कि मैंने खुद किया है—दो अलग अलग बयान क्यों दिये ?

श्री नूरुल आबदीन : मैंने यह कहा था कि वकील साहब सैक्शन्ज को देखते हैं. . .

श्री मौर्य : लेकिन टाइटल के बारे में जब श्री अटल बिहारी जी ने पूछा था तो आप ने बताया था कि वकील साहब ने इस को देखा था और उन से गलती हो गई थी। अभी जब साठे साहब ने पूछा तो आप ने दूसरी बात कह दी—किस घबराहट या परेशानी में आप ने ऐसा कहा ?

श्री नूरुल आबदीन : प्रूफ़ तो आते ही रहते हैं, किताबें बराबर छपती रहती हैं—यह याद नहीं रहता है कि किस ने देखा। पिछले 6 महीने से ज्यादा अर्से से मैं बहुत परेशानी में हूं पूरे काम को देख नहीं पाता हूं एम्पलाइज ही देखते रहते हैं, लेकिन जिम्मेदारी सब हमारी है।

श्री मौर्य : आप का अपना प्रेस है या किसी दूसरे का प्रेस है ?

श्री नूरुल आबदीन : दूसरे का प्रेस है।

श्री मौर्य : कौन से प्रेस में छपवाया है ?

श्री नूरुल आबदीन : "बिलयर टाइप प्रेस" में छपी है।

श्री मौर्य : प्रूफ का रिकार्ड आप के पास है या प्रेस में है या खत्म कर दिया गया है ?

श्री नूरुल आबदीन : प्रेस के पास है।

श्री मौर्य : इस बिल में कहीं पर भी "न्यू" लफ्ज का इस्तेमाल नहीं हुआ है, लेकिन आपने इस्तेमाल किया है—क्या आप "दि न्यू" के मायने समझते हैं। "प्रोसीजर" के बाद इस में "बिल" है लेकिन आप की किताब में "बिल" नहीं लिखा है। इस के अलावा "टु बी" इस में छोड़ दिया गया है। "दि न्यू" का एडीशन करना, "बिल" को डिलीट करना, "कनैक्टेड" का जोड़ देना—ये तीनों चीजें क्या जाहिर करती हैं—क्या आप ने इसी इरादे के साथ इस को छपवाया था ?

श्री नूरुल आबदीन : टाइटल पेज की पोजीशन डिफरेंट है, वह तो किसी भी वक्त फट सकता है।

श्री बसंत साठे : फट तो इन्सान भी सकता है। इस बात को न भूलिये कि खरीदार सबसे पहले टाइटल पेज देख कर जाता है।

अध्यक्ष महोदय : आप इस तरह से जवाब न दें, जिस तरह से आप किसी चीज को एवाइड करना चाहते हैं। जब भी किसी किताब का नाम सामने आता है तो सब से पहले उसके नाम को ही देखा जाता है—क्या यह गलत है ? पहले तो टाइटल पेज का ही असर पड़ेगा, किताब के बीच में तो बाद में जायेगा—क्या यह गलत है ?

(उत्तर नहीं दिया)

श्री साठे : आप जितना अपने आप को कवर करने की कोशिश करेंगे, उस से काम नहीं चलेगा।

श्री नूरुल आबदीन : मैं इस के लिये माफ़ी मांगने को तैयार हूं।

श्री मौर्य : आपने हैदराबाद की पंचायत पब्लिकेशन का जिक्र किया, क्या उस वक्त उस का टाइटल आप के दिमाग में था—क्या आप उस को अपने साथ लाये हैं ?

श्री नूरुल आबदीन : मैं लाया नहीं हूं। उसमे शायद कमेन्ट्री आन क्रिमनल प्रोसजजर कोड लिखा हुआ है।

श्री मौर्य : क्या उस मे "दि न्यू" लफ्ज लिखा है ?

श्री नूरुल आबदीन : यह तो टाइटल पेज बनाने का अपना अपना तरीका है।

श्री मौर्य : क्या आप के टाइटल पेज, जिस पर एतराज हुआ है, और हैदराबाद वाले के टाइटल पेज में कोई फर्क है ?

श्री मौर्य : मैंने जहां से सवाल शुरू किया था वहीं पर खत्म करना चाहता हूं। मैं यह जानना चाहता हूं कि टाइटिल में "दि न्यू" का जोड़ना, "बिल" शब्द का हटाना, "सन्" का बदलना और "इनेक्टेड" शब्द का जोड़ना, यह सब आप ने इसलिए छापा, जैसा कि भगत जी ने कहा, की आप उस से अपना नाम कमायें मार्केट में और इस के साथ साथ आप को आमदनी भी हो?

श्री नूरुल आबदीन : उस वक्त मेरे माइंड में यह चीज नहीं थी। कोई ऐसी इंटेन्शन मेरे दिमाग में उस वक्त नहीं थी।

श्री मौर्य : आप ने वैसे ही, जस्ट फार फन, यह सब छापा?

Shri Nurul Abdin: For attraction and distinction between the old and new.

Shri Maurya: You have made the changes for attraction.

Shri Nurul Abdin: So that the people may know the difference between the old and the new.

श्री हरकिशन लाल भगत : आप यह बताइएगा कि जब मैं ने यह सवाल पूछा था तो आप ने कहा था कि मैंने इस नियत से इस को छापा था कि मार्केट को केपचर करके फायदा उठाऊं और अभी जो मेरे लायक दोस्त ने आप से यह सवाल पूछा, तो आप ने कहा कि मेरे दिमाग में ऐसी कोई बात नहीं थी, तो इन में से कौन सी बात सही है?

श्री नूरुल आबदीन : सच्चाई यह है कि लोगों को नये एक्ट के बारे में बताना और सेल कर के कुछ फायदा उठाना, दोनों ही बातें थीं।

सभापति महोदय : जैसा कि हमारे दोस्त मौर्य साहब ने पूछा था, मैं आप से पूछना चाहता हूं कि आप ने "दि न्यू" और उस में जो 1972 लिखा था उस की बजाये "1973" क्यों लिखा था?

श्री नूरुल आबदीन : बिल के अन्दर क्योंकि इन्डिकेट किया हुआ था कि "It shall come into force on 1st July, 1973 इसलिए मैंने ऊपर 1973 लिखा था। दरअसल इस को 1970 लिखना चाहिए था।

सभापति महोदय : आप ने जो इस में लिखा है "टू बी इनेक्टेड", यह न तो अंग्रेजी बनती है और न इस से कोई मतलब निकलता है?

श्री नूरुल आबदीन : यह तो प्राइमा फेसी मिस्टेक है।

सभापति महोदय : एक तो अंग्रेजी की मिस्टेक होती है, वह दूसरी चीज है लेकिन आप तो यह इम्प्रेशन दे रहे हैं कि आप ने असलियत बताने से एवायड किया है। तीन दफ़ा इस सवाल को किया गया। एक दफ़ा पहले पूछा गया था और दो दफ़ा भगत जी ने पूछा और आखीर में मैंने इस को पूछा है। तो मैं जानना चाहता हूं कि आप नये लफ्जों में इस के बारे में कुछ कहना चाहते हैं।

Have you anything new to say?

श्री नूरुल आबदीन : हजूर बात यह है कि जहां तक टाइटिल पेज का सवाल है वह गलती जरूर है और मैं इस को पूरी तरह से रियेलाइज करता हूं।

Mr. Chairman: Have you gone through the letter you have written to the Secretary? Have you anything to say about its last paragraph? You have said apology for any infringement. What is this 'any'?

श्री नूरुल आबदीन : मुझे खुद अपनी गलती का पता नहीं था, इसलिए वर्ड "एनी" हम ने इस्तेमाल कर दिया। यह तो आप डिसाइड करेंगे कि गलती क्या है। यह मैं आपके ऊपर ही सब चीज छोड़ रहा हूं और जो चीज हुई है, उस की मैं माफ़ी मांगता हूं।

श्री बसंत साठे : अगर गलती हुई हो, तो फिर उस के लिए आप माफ़ी मांगते हैं?

श्री नूरुल आबदीन : जी, हां।

सभापति महोदय : अब आप जा सकते हैं।

(तत्पश्चात् समिति की बैठक की कार्यवाही समाप्त हुई)

APPENDIX

(*See* para 11 of the Report)

THE NEW

CODE OF CRIMINAL PROCEDURE, 1973

CONTAINING

(Comparative Tables relating to Sections of Old and new Codes)

(*As passed by Rajya Sabha*)

Some of the Important Changes:—While there were 565 Sections in the Old Criminal Procedure Code, 1898. Now there are only 484 Sections in the newly enatced Criminal Procedure Code, 1973:

(1) Abolition of the Committal Proceedings in murder cases. (2) Bringing Separations of Judiciary in the entire country. (3) Abolition trial by jury. (4) Abolition of third class Magistrates and prescribing qualifications for Bench Magistrates, (6) Provision is being made to enable adoption of the summons procedure for the trial of offences punishable with imprisonment up to years instead of up to one year as at present. (7) The powers of revision against interlocutory orders are being taken away. (8) When adjournments are granted at the instance of either party the court is being empowered to order costs to be paid by the party obtaining the adjournment to the other party. (9) Provision is being made for the service of summons by registered post in certain cases. (10) In petty cases the accused is being enabled to plead guilty by post and to remit the fine specified in the summons. (11) If a Court of appeal or revision discovers that any error, omission or irregularity in respect of a charge has occasioned failure of justice, it need not necessarily order retrial.

Rs. 11/-

Hind Publishing House

LAW BOOKSELLERS & PUBLISHERS
1, M.G. Marg (Opp. High Court)
Post Box No. 92
ALLAHABAD—1.